COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 604 OF 2017 IN</u> DFR NO. 2155 OF 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

UJVN Ltd. Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari

Mr. Karthik Rajasekhar

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R.1

<u>ORDER</u>

IA NO. 604 OF 2017

(Appln. for Condonation of delay in filing the appeal)

There is 176 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears from the explanation that the Appellant was prosecuting the review petition. After disposal of the review petition, the appeal has been filed. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Registry is directed to number the appeal. With the consent of the parties, the matter is taken on board.

We have heard learned counsel for the parties. This is an appeal against the tariff order. Therefore, Admit. Issue notice to the Respondents returnable on 23.10.2017. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

List the matter on <u>23.10.2017.</u> In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt